

Ministry to put up a number of cottages in different areas so that field tests may also be taken.

Shri Barman: What is the maximum incidence of rainfall that this kind of roofing will last for 10 or 12 years as the hon. Minister said just now?

Shri Anil K. Chanda: I do not have the information with me here. But, we have suggested to the Community Development Ministry that this can be tried in various parts of the country with varying rainfall.

Shri Supakar: May I know if the roofings are expected to be leak-proof also?

Shri Anil K. Chanda: It is not with regard to roofing. It is with regard to the walls.

Textile Machinery

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Dr. Ram Subhag Singh:
Pandit D. N. Tiwary:
Shri Bahadur Singh:
Shri Raghunath Singh:
 *241. { **Shri T. B. Vittal Rao:**
Shri N. R. Munisamy:
Shri Narayanankutty Menon
Shri T. K. Chaudhuri:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the State Trading Corporation of India (Private) Limited has entered into an agreement with the Japanese Textile Machinery Manufacturers' Association for the supply of Japanese textile machinery to India on deferred payment basis;

(b) if so, the main features of the agreement; and

(c) what are the items of textile machinery which will be supplied to India under the above agreement?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir,

(b) and (c). A statement giving the necessary information is laid on the

Table of the Lok Sabha. [See Appendix II, annexure No. 1].

Dr. Ram Subhag Singh: May I know the approximate total value of the imports which will be made under this agreement?

Shri Kanungo: It is an open agreement. It can go up to any value. The only limitation is that it should be bulked to the size of £40,000.

Shri Narayanankutty Menon: May I know whether the Government has taken a decision as to how this machinery which will be imported will be distributed to the various States?

Shri Kanungo: Those establishments which have received licences for installation of machinery have the option of buying from this source.

Shri Damani: May I know if we are negotiating with some other countries for the import of textile machinery on the basis of the Japanese agreement?

Shri Kanungo: Not on the basis of the Japanese agreement. We have got negotiations with other countries.

Shri S. V. Ramaswamy: When we have installed capacity in our own country for the manufacture of textile machinery, what is the need now for entering into an agreement with Japan for the import of textile machinery?

The Minister of Industry (Shri Manubhai Shah): It is true that we manufacture textile machinery in the country. The House will be glad to know that it was Rs. 1 crore in 1953 and it has gone up to Rs. 7 crores in the current year. Even so, we have to import Rs. 10 crores worth of imported machinery.

Shri T. K. Chaudhuri: In view of the fact the deferred payment agreement in regard to textile machinery will increase the production capacity of the textile mills and the textile industry, is it the intention of the Government to review the decision with regard to the provisions that the already indicated in regard to automatic looms and such other machinery?

Shri Kanungo: I do not see any reason because this arrangement is made to hasten the implementation of the policy as announced in 1956. As a matter of fact, the policy is constantly under review.

Shri E. Ramanathan Chettiar: May I know what is the total amount of textile machinery that is proposed to be imported from Japan on the deferred basis?

Shri Kanungo: It is not a question of the Government doing it. It is a facility offered to the industrial establishments.

Shri T. K. Chaudhuri: Have the Government ascertained the reactions of the industry to this agreement?

Shri Kanungo: This has been done only a few weeks back. The reaction of the industry will be available in the course of a few months.

Office Accommodation for Central Government

*242. { **Shri V. C. Shukla:**
Shri A. S. Saigal:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 140 on the 18th July, 1957 and state:

(a) how much of the floor area offered in Nagpur by the Government of Bombay to the Government of India, has been utilised and how much of it has not been taken up;

(b) how much rented floor space in private buildings is under the occupation of the Central Government in Nagpur at present; and

(c) what is the total rent paid by the Central Government for such accommodation?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) So far, the Government of Bombay have released, in Nagpur, one office building, with a floor area of about 11,000 sq.ft., one hostel building

and a few residential bungalows and staff quarters. All this accommodation has already been fully utilised by Central Government Offices. Negotiations for the release of further buildings by the Govt. of Bombay in Nagpur are in progress and it is expected that all the accommodation that may be released by the State Govt. would be utilised for Central Govt. Offices.

(b) 63,000 sq. ft. approx.

(c) Rs. 17,000 per month approx.

Shri V. C. Shukla: May I know the total area of space which was offered originally by the Government of Bombay and the area which has been released by the Government of Bombay till now?

Shri Anil K. Chanda: Provisionally they offered a little over 1 lakh sq. ft. As I have indicated in my answer, 11,000 sq. ft. have been already released. We expect that the rest of the accommodation would also be released within a short time.

Shri V. C. Shukla: What reasons prevented the Government of Bombay from releasing the rest of the area which was originally offered?

Shri Anil K. Chanda: My information is this. The offices which were located there are still there. They are gradually being removed. The convenience of the State Government must be taken into consideration also.

Shri C. R. Pattabhi Raman: This is about the secretariat building, I take it. What about the Government House, the High Court of Judicature there? So many buildings are there in Nagpur, I think. Did the Government take the initiative in shifting some offices from here?

Shri Anil K. Chanda: These buildings belong to the Government of Bombay. We can only shift if the accommodation is released to us by that Government. Provisionally they have offered the new secretariat buildings, the old secretariat buildings, the old High Court buildings, Settlement Commissioner's buildings, Revenue Board buildings and Council Hall building.